साढ़े तीन चंदे से इसी तरह चल रहा है .. (क्यक्याम) ..

राम कवर जी भ्राप का मैं ने देखा है जो राजस्थान कोटा वगैरह का भ्राप ने जिक किया है वह प्रदेश का मसला बन जाता है । मैं ने भ्रच्छी तरह से देख लिया है .. (ध्यवधान) ... भ्रच्छा, भ्राप एक मिनट में भ्रपनी बात कह लीजिए।

श्री राम कंबर (टोंक) : मध्यक्ष महोदय, राजस्थान के सरकारी कर्मचारियों की हडताल का माज चौबीसवा दिन है। वहाबच्चों के पढ़ने के स्कूल बन्द हैं, ग्रस्पताल बन्द हैं। यह फसल का मौका है, किसानों को बीज खाद कुछ नही मिल रहा है ग्रीर 2 करोड 60 लाख जनता का जीवन तहस नहस हो रहा है म्राप का ध्यान दिलाना चाहता ह कि वहा की जो सरकार है वह बिलकुल केन्द्र की तरफ देख रही है क्योंकि मुख्य मंत्री जी वहा केन्द्र से चुने गए हैं । इसलिए मेरा निवेदन है कि केन्द्र जल्दी से जल्दी उन से सलाह मण-विरा कर के उस समस्या को निपटाए। ग्राज बहा का जन-जीवन खतरे मे है, इमलिए ·राजस्थान के ममले को जल्दी से जल्दी हल किया जाय।

13.56 hrs.
The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha reassembled after Lunch at five minutes past Fifteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair]

RE. REPORTED SELLING OF A

PUBLIC SECTOR POWER PLANT

TO BIRLAS

SHRI S. M. BANERJEE (Kanpur): Mr. Deputy Speaker, Sir, with your permission, I wish to raise one point. I will just take a minute. You must have gone through today's paper. You must have read Patriot of today.

There is a caption 'Public Sector Power Plant sold to Birlas' It says:

"A modern thermal power station worth over Rs 9 crores situated in Porbandar is reported to have been sold to the Birlas last month for Rs. 2.75 crores."

On the 25th of July, Dr. K. L. Rao, Minister of Irrigation and Power called a meeting of the MPs of Gujarat and endorsed the deal. This was something against the accepted policy of the Government. Shri Mavalankar, a Member of this House from Gujarat was present at that meeting and I am sure he will bear me out.

MR DEPUTY-SPEAKER: Order please What do you want to say?

SHRI S M BANERJEE: The news item says:

"Congressmen and labour leaders of Gujarat were taken by surprise when Union Irrigation and Power Minister Dr K L Rao endorsed the deal and called a meeting of Gujarat Members of Parliament belonging to all parties on 25th July to explain the transaction."

My contention is this. This was when the Parliament was in session. The Parliament was in session right from the 23rd of July. If the deal was to be finalised, Parliament should have been taken into confidence. This was not done. The Industrial Policy Resolution was passed by this House. It was accepted by this House. This particular deal against which an interim stay had been given by the Court should not have been finalised unless an opportunity had been given to Parliament to have a fuller discussion.

MR. DEPUTY-SPEAKER: No discussion on it, please.. (Interruptions) Order, order. Mr. Banerjee, kindly sit down, hear me first, (Interruptions). I am on my legs. Please listen to me. As you know, this is

(Mr Deputy Speaker.)

not in the Order Paper. Even so, I have allowed you to mention this If the Government has anything to say, it is up to them. (Interruption) I have not finished I think you do not want me to violate the conventions and the rules or to depart from the Order Paper If hon Members feel strongly about it, they could send a regular notice for some discussion, they could send a regular Motion for that But I cannot allow a discussion just now

SHRIS M BANERJEE I am not raising a discussion

MR DEPUTY-SPEAKER Please sit down You have made your point

SHRI S M BANERJEE Let Dr Rao be summoned to the House Let him be asked to make a statement, Sir (Interruption)

MR DEPUTY-SPEAKER You have made your point (Interruption) Order please

SHRI MADHU LIMAYE (Banka)
I rise on a point of order or point
of propriety .

MR DEPUTY-SPEAKER I will hear your point of order, not point of propriety

श्री मब् लिमये जब केन्द्र का मती राज्य मे जा कर इस तरह का काम करता है तो क्या लोक सभा का यह प्रधिकार नहीं है कि मती महोदय से उन के प्राचरण का स्पष्टीकरण मागे। इन लोगो का सारा काम ऐसा चल रहा है जिस से पिंटलक मैक्टर का दिवाला निकल रहा है श्रीर पिंटलक सैक्टर बदनाम हो रहा है। जब लोक सभा का सत्र चल रहा हो तो क्या मत्री महोदय बिना इस सभा को जानकारी या इत्तिला दिये इस तरह का काम कर सकते हैं ?

MR. DEPUTY-SPEAKER: I have heard you It is not a point of order because there is no such item in the Order Paper. If I allowed you then, that would have been a point of order. I cannot say of hand what is the truth behind it, what is correct, what is not correct, etc. but if you feel so strongly about it, then, come before the House with a regular Motion

SHRI S M BANERJEE. We have done that (Interruption).

MR DEPUTY-SPEAKER I cannot take up your motion here cooperate (Interruptions)*

MR DEPUTY-SPEAKER: Order please All this will not go on record

RE QUESTION OF PRIVILEGE—
Contd

MR DEPUTY-SPEAKER This morning, during a discussion on the privilege question, Shri Vajpayee made a certain statement relating to Shri A P Sharma Now, Shri Sharma has written to me that he would like to clarify the position

I would request Shri Sharma to confine himself to Shri Vajpayee's statement only and not to enter into an argument at this stage

SHRI A P SHARMA (Buxar) Sir, this morning, at about 11 O'clock, before the House had started its discussion, I was going out of the Central Hall and Shri Vajpayee naming me, wanted to indicate that he wanted to talk to me Sir, I was going for a meeting and so I did not speak anything I simply waved my hand and went away to attend that meeting Later on, I came to know that he had stated that I refused to talk to him I want to tell you that there is no truth in it (Interruptions).

^{*}Not recorded